

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**E.P. No. 6 of 2014 in
Appeal No. 215 of 2012**

Dated: 8th October, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Idea Cellular Ltd. ...Appellant (s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajeev Kumar
Mr. Shamik Bhatt

Counsel for the respondent (s) : Mr Smir Malick, MSEDCL
Mr. Buddy A. Ranganadhan

ORDER

Issue notice. Mr. Buddy A. Ranganadhan, the learned counsel takes notice on behalf of Respondent No.1 and Mr. Samir Malik, the learned counsel takes notice on behalf of Respondent No.2.

It is represented that the Order which has been passed earlier on the basis of the undertaking given by the Respondent has not been complied with. It is expected that the Order has to be complied with on or before 16.10.2014.

Post the matter for disposal of this Petition on **16.10.2014.**

**(Rakesh Nath)
Technical Member
Ts/Sh**

**(Justice M. Karpaga Vinayagam)
Chairperson**